

Court No. - 44

WWW.LIVELAW.IN

Case :- CRIMINAL MISC. WRIT PETITION No. - 1479 of 2022

Petitioner :- Mohit Agrawal And 3 Others

Respondent :- State Of U.P. And 4 Others

Counsel for Petitioner :- Vindeshwari Prasad

Counsel for Respondent :- G.A.

Hon'ble Ashwani Kumar Mishra,J.

Hon'ble Rajnish Kumar,J.

Contention is that petitioners are in live in relationship and have already been granted protection by this Court in Criminal Misc. Writ Petition No.30859 of 2021 vide order dated 06.12.2021 and the subsequent lodgement of F.I.R. by the husband violates the constitutional protection available to the petitioners as also the order passed by this Court.

Matter requires consideration.

Notice on behalf of respondent nos.1 to 4 has been accepted by learned A.G.A, where as Sri Sanjay Ojha, Advocate has appeared for respondent no.5.

All the respondents may file counter affidavit within three weeks. Rejoinder affidavit may also be filed within one week, thereafter.

List thereafter.

Till the next date of listing petitioners shall not be arrested pursuant to impugned First Information Report registered as Case Crime No.16 of 2022, under Sections 323, 504, 506 IPC and 3(1)(da) & 3(1)(dha) of SC/ST Act, Police Station Gajraula, District Amroha, provided petitioners cooperate in the investigation.

Order Date :- 21.2.2022

Ashok Kr.